

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**  
IA-609/2024  
**In**  
**IB-276(ND)2021**

**IN THE MATTER OF:**

Union Bank Of India Through  
Vs.  
Mr. Sanjay Dhingra

.... Petitioner/Applicant  
  
.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 06.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Respondent : Ms. Udit Singh Adv.  
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli Advs.

**ORDER**

**IA-609/2024**

Arguments heard.

Parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter for compliance **on 03.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**